

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 248/MP/2024

- Subject : Petition under Section 79(1)(b) along with Section 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 along with its amendments seeking directions against the Respondent No. 1 to pay the DSM bill dated 12.02.2024 raised by Vedanjay Power Pvt. Ltd. for an amount of Rs. 3,42,23,606/- along-with Late Payment Charges, if any.
- Petitioner : Osmanabad Solar Energy Limited (OSEL)
- Respondents : NTPC Vidyut Vyapar Nigam Limited (NVVN) and Ors.
- Date of Hearing : **11.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Deepak Khurana, Advocate, OSEL
Shri Chetan Garg, Advocate, NVVN
Ms. Alchi Thapliyal, Advocate, NVVN
Ms. Neha, Advocate, MSEDCL
Shri Kanhaiya Kumar, Advocate, MSEDCL

Record of Proceedings

At the outset, the learned counsel for the Respondent, NVVN prayed for an additional time to file a reply in the matter. Learned counsel for the Petitioner also sought liberty to file rejoinder(s), thereafter.

2. Considering the above, the Commission permitted the Respondent, NVVN to file its reply within three weeks with a copy to the Petitioner, who may file its rejoinder(s), within three weeks thereafter.
3. The Petition will be listed for hearing on **29.4.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)